

HIGH COURT OF DELHI AT NEW DELHI

No. 115/Rules/DHC

Dated: 20.05.2024

PRACTICE DIRECTIONS

Hon'ble the Acting Chief Justice, on the recommendations of the Hon'ble Judges of the Original Side has been pleased to issue following Practice Direction for information and compliance by all concerned:-

“In petitions filed under Section 11(6) of the Arbitration and Conciliation Act, 1996 for appointment of an Arbitrator, apart from the usual process of service by ordinary process, courier, etc., the respondent(s) shall be served by the Registry at the email address(es) and mobile no.(s), if any, mentioned in the memo of parties. However, the petitioner shall, in addition, take steps to serve the respondents through all modes.

Further, at the time of filing of petition under Section 11(6) of the Arbitration and Conciliation Act, 1996, if the respondent is a company, print-out of the Master Data details from the updated database of the Ministry of Corporate Affairs, Government of India, should be filed as annexure with the main petition and in the memo of parties, the same particulars should also be reflected, in addition to other contact details.”

This Practice Direction shall come into force with immediate effect.

By Order

Sd/-

(KANWALJEET ARORA)
REGISTRAR GENERAL